

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**LOK SABHA STARRED QUESTION NO. \*106**  
TO BE ANSWERED ON FRIDAY, THE 9<sup>TH</sup> FEBRUARY, 2018,  
MAGHA 20, 1939 (SAKA)

**Implementation of GST**

\*106. SHRI M.B. RAJESH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the implementation of the Goods and Services Tax (GST) has led to a decline in the revenues of both the Union and State Governments;
- (b) if so, the details thereof and the changes taken place after GST;
- (c) the measures taken by the Government to address any revenue loss;
- (d) whether GST has led to an increase in the rate of inflation and if so, the details thereof; and
- (e) the steps taken by the Government to ensure that the anti-profiteering mechanism is working effectively?

**ANSWER**

**UNION FINANCE MINISTER  
(SHRI ARUN JAITLEY)**

(a) to (e): A statement is laid on the Table of the House

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA  
STARRED QUESTION NO. 106 FOR ANSWER ON 9<sup>TH</sup> FEBRUARY, 2018**

(a) and (b) The month-wise details of Central Goods and Services Tax (CGST), State Goods and Services Tax (SGST), Integrated Goods and Services Tax (IGST) and Cess collected by the Government since July 1, 2017 is as follows:

(Amount in Rs. Crores)

Month	Collection
August, 2017	93,590
September, 2017	93,029
October, 2017	95,132
November, 2017	85,931
December, 2017	83,716
January, 2018	88,929

At the aggregate level, the States are getting their revenues including 14% growth rate over 2015-16 collections. However, there is a minor shortfall in Central Governments revenue.

(c) The Government is taking various steps to check evasion as well as educate the taxpayers about the new tax regime and encouraging voluntary compliance. The steps which are being taken include introduction of e-way bill, simplification of measures for filing tax returns, steps to capture invoice details of transactions so that the same could be matched with credit taken and verification of transition credit availed by tax payers.

(d) No Madam.

(e) The National Anti-Profiteering Authority and Standing Committee as well as State Level Screening Committees on anti-profiteering have been set up to examine the complaints of profiteering. Affected consumers may file an application, in the prescribed format, before the Standing Committee on Anti-profiteering. 221 anti-profiteering applications have been received by the Standing Committee and State Screening Committees as on 31.01.2018. Notices of initiation of investigation have been issued in 9 cases involving 52 applications.

To protect the interests of consumers, the Government has directed manufacturers/ packers/ importers of pre-packaged commodities to declare the revised retail sale price (MRP) after implementation of GST by way of stamping or putting sticker or online printing, as the case may be, on the unsold stock manufactured/ packed/ imported in addition to the existing retail sale price (MRP) up to 31<sup>st</sup> March, 2018. Use of un-exhausted packaging material/ wrapper has also been similarly allowed up to 31<sup>st</sup> March, 2018 after making necessary corrections.

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